

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.3579/2021

(Arising out of impugned final judgment and order dated 31-03-2021 in CRLA No. 163/2021 passed by the High Court of Kerala at Ernakulam)

M.K. NASER

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 01-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Basant R., Sr. Adv.
Mr. Ramesh Babu M. R., AOR
Mr. Abdul Latheef M.P., Adv.
Mr. Vishnu, Adv.

For Respondent(s)

Ms. Aishwarya Bhati, ASG
Ms. Swati Ghildiyal, Adv.
Mr. Akshay Amritanshu, Adv.
Ms. Vimla Sinha, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned Senior counsel appearing for the petitioner and learned Additional Solicitor General appearing for the respondent – Union of India for some time.

List the matter after four weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)

